

**Central Administrative Tribunal
Ernakulam Bench**

OA/180/00072/2019

Thursday, this the 31st day of January, 2019.

CORAM

Hon'ble Mr.Ashish Kalia, Judicial Member

K.Soman, aged 63 years
S/o Kumaran
Retired Loco Pilot/Goods/Quilon
Trivandrum Division, Southern Railway.
Residing at House No.21
Ashram South, Kollam-691 001. Applicant

[Advocate: Mr.Martin G.Thottan]

versus

1. Union of India represented by
the General Manager
Southern Railway
Park Town P.O.,Chennai-3.
2. The Chief Medical Superintendent
Southern Railway
Trivandrum Division
Trivandrum-14.
3. Divisional Personnel Officer
Southern Railway
Trivandrum-695 014. Respondents

[Advocate: Mr.Sunil Jacob Jose rep by Mr.Rajesh]

The OA having been heard on 31st January, 2019, this Tribunal delivered the following order on the same day:

O R D E R (oral)

The present OA is filed by the applicant seeking therein reimbursement of the medical expenses incurred by him for the treatment of his wife and the claim was submitted vide Annexure A3 in proper format along with necessary documents, with the respondents. The applicant is a retired Loco Pilot who was

working with Southern Railway.

2. Learned counsel for the applicant has submitted that till now the applicant has neither received the reimbursement or finalization of his medical claim. He wants expeditious disposal of the claim. Notice is accepted by the Standing Counsel for the Railways.

3. After hearing the learned counsel for both sides, I am of the view that the claim of the applicant needs to be settled by the respondents in terms of the Rules within 30 days from the date of receipt of this order. Ordered accordingly. In case the applicant has any subsisting grievance, he is at liberty to approach this Tribunal again. The OA stands disposed of.

(Ashish Kalia)
Judicial Member

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Annexures filed by the applicant:

Annexure A1: Copy of the certificate dated 13.07.2016 issued from the Bishop Benziger Hospital, Kollam.

Annexure A2: Copy of the discharge summary issued to the applicant.

Annexure A3: Copy of the claim application submitted by the applicant to the 2nd respondent (without annexures).